

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:-25 APR 1994

APPLICATION NUMBER: 219 of 1993

APPLICANTS:

Sri.Kariyappa Ramappa Turnur v/s. Supdt.of Post Offices,Gokak Division,
T.o. Belgaum Dist and Other.

1. Sri.S.P.Kulkarni,Advocate,No.2593,Upstairs,
Eleventh Main,E-Block,Second Stage,
Rajajinagar,Bangalore-560010.
2. The Assistant Post Master General(Staff),
Karnataka Circle,Bangalore-560001.
3. Sri.G.Shanthappa,Addl.Central Govt.Stng.Counsel,
High Court Building,Bangalore-1.

RESPONDENTS:

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal,Bangalore.

*Issued on
26/4/94*
Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 18th April,1994.

*Sl.no. (4)
Date (04/05/94)
of
26/4/94*

*for DEPUTY REGISTRAR
JUDICIAL BRANCHES.*

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 219/ 1993

MONDAY, THE 18TH DAY OF APRIL, 1994

Shri A.N. Vujjanaradhyा ... Member (J)

Shri T.V. Ramanan ... Member (A)

Shri Kariyappa Ramappa Turnur
Ex-BPM,
Aged about: 48 years,
Tukkanatti Branch Office,
Kallolli SPO,
Gokak Taluk,
Belgaum District. ... Applicant

(By Advocate Shri S.P. Kulkarni)

Vs.

1. The Superintendent of
Post Offices,
Gokak Division, Gokak,
Belgaum District.

2. The Director of Postal
Services, N.K. Region,
Dharwad.

... Respondents

(By Advocate Shri G. Shanthappa,
Standing Counsel for Central Govt.)

O R D E R

Shri A.N. Vujjanaradhyा, Member (J)

Heard Shri S.P. Kulkarni for the applicant and
Shri G. Shanthappa for the respondents.

Shri G. Shanthappa submits that the applicant
has not exhausted the remedy of ^{Review/} revision under Rule 16
of EDA Rules and that the remedy is open to the applicant.
Therefore, he contends that the application may be disposed

off directing the applicant to file a revision petition within 15 days. Shri S.P. Kulkarni submits that the direction of disposing of the revision petition within two months may be given. Having regard to the facts and circumstances of the case, we direct the applicant to file a revision petition within 15 days from the date of receipt of a copy of this order. The revisional authority is directed to dispose of the revision petition within two months from the date of receipt of such review/revision. All the contentions are left open.

Accordingly, the application is finally disposed off. No costs.

Sd/-

(T.V. Ramanan)
Member (A)

Sd/-

(A.N. Vujjanaradhy)
Member (J)

TRUE COPY

S. Shiva
SECTION OFFICER 28/4
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

